

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Lokesh Secfin Pvt. Ltd.

MAIN PETITION NUMBER : CP(IB)/31/CHE/2023
(IA/MA) APPLICATION NUMBERS

IA(LIQ)/4(CHE)2024

ORDER

Present: Shri. T. Jayasankar, Ld. Counsel for the Applicant/RP/Liquidator.
Shri. Arvind A.S., Ld. Counsel for the CoC.

Ld. Counsel for the Applicant/RP/Liquidator submits that the Applicant has received the CIRP expenses. Since he has not been paid the liquidation expenses or the fee, he is no more interested to continue with the liquidation process. A mail to this effect was sent to the CoC on 24.04.2024.

Ld. Counsel for the CoC submits that the reply has been e-filed. However, hard copy is yet to be filed.

List the application for hearing on **13.08.2024**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

vs